

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. I**

**Service Tax Appeal No. 214 of 2012
Service Tax Misc. Application No. 3523 & 3524 of 2012**

[Arising out of Order-in- Original No. 35 AKM/CST(Adj)/2011
dated 11.08.2011 passed by the Commissioner (Adjudication)
Service Tax, New Delhi]

**Modi Apollo International
Group P Ltd.**

Appellant

Vs.

**Commissioner of Service Tax
Delhi II**

Respondent

Appearance:

None for the Appellants

Shri R K Majhi, AR for the Respondent

CORAM:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Hon'ble Mr. V. Padmanabhan, Member (Technical)

Date of Hearing/ Decision: 19.04.2018

FINAL ORDER NO. 51581 /2018

Per: Justice (Dr.) Satish Chandra:

List revised. None is present for the appellant nor there is any
adjournment application available on record inspite of notice served.

It shows that appellant-assessee is not interested to pursue the appeal.

2. It may be mentioned that as per the maxim VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of above, appeal is dismissed for default with liberty to come again for recalling this order subject to satisfying the reason for the default but within prescribed time.

(Dictated and pronounced in the open Court)

(V. Padmanabhan)
Member (Technical)

(Justice (Dr.) Satish Chandra)
President

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